

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail mentioning.phc-bih@gov.in
The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied-up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

Mentioning matters regarding urgent hearing of pending cases:

Sl.No.	Name of Adv. With Ph.No.	Name of Party	Nature of Case	Reasons for Mentioning	Remarks
(From 01:00 PM of 11.04.2022 to 11:00 AM of 12.04.2022)					
Civil Matters					
1.	Ajay Mukharjee 9431462953	Navin Prasad sah	CWJC No. 14915/2019	The above noted case filed on 05.07.20219 but till now never listed before Hon'ble bench. The matter is related E.C. Act. Only source of income of the petitioner is PD.S Shop which has been cancel by concern authority. The matter is very urgent. Therefore this case may kindly list before appropriate bench and may kindly heard. Early as possible.	No Urgency
2.	Kumar Ravi Shankar 9234799405	Pooja Kumari	CWJc No. 19079/2018	Petition selected for liscence of PDS-Dealer according she deposit licence amount through chalan there after without any notices her licence not issue and also not given amount.	No Urgency
3.	Ashutosh Kumar Jha	Baitdyanath Nayak	CWJC No. 21923/2018	That the petitioner retired on 30.11.2010 from the post of Head Clerk cum accountant in Nagar Prarishad Madhubani. But till date nothing has been paid to the petitioner. Hence the matter is urgent.	No Urgency
4.	Alka singh 9504564089	Birbal Singh and others	F. A. NO. 93/2014	In the present case F.A. No. 93 of 2014 has been filed on behalf of the appellat stating that	No Urgency

				<p>partition suit no. 119/2001/1296/2014 has been filed by the plaintiff for partition by meats and bounds and separated Takhta by appointing Pleader commissioner to the extent of the half share of the land given in the schedule of the plaint. The Hon'ble Justice Aditya Kumar Trivedi vide order dated 17-01-2020 directed the "Office to intimate learned counsel/or the appellants as well as remaining respondents in order to facilitate appearance on the next date" while listing the case on 24.02.2020, however the matter was not listed before any of the court on the said date and hence since the matter is pending. Hence the matter may be listed before the Hon'ble Court on urgent basis.</p>	
5.	Sumeet Kumar Singh 829299999	Suveer Kumar Pardeshi	MJC No. 1290/2021	<p>The present Contempt Application has been filed for violating the order dated 04.02.2021 passed in CW.JC No. 8323 of 2020 by Hon'ble Mr. Justice Anil Kumar Sinha. In the said order of the writ application, Hon'ble court has directed the District Manager, Nalanda to enter in to an agreement with the petitioner with regard to the contract which was only for three years. The respondents despite of the Hon'ble High Court's order are not entering in to contract even after passing of one year of the Order. The present contempt application has been filed the same is not listed before any bench e Court. Hence the Contempt</p>	No Urgency

				Application be listed before the bench of this Hon'ble court in the consolidate list.	
6.	Sumeet Kumar singh 829299999	Nand Lal Kumar	CWJC NO. 12333/2019	In the present case is for the direction to the respondent authority specially Superintendent of Police, Saran.(Chapra) as well as the D.I.G. as well as Central Selection Board, Constable Recruitment, Bihar at Patna to consider the joining to the petitioner against Advertisement No. 1/2014 as the petitioner has been selected in the light of letter dated 23.06.2015 after all verification. Similar situated persons have approached Hon'ble Patna High Court vide CWJC Number 17845 of 2016 which to the writ application and the case of the petitioner stands on similar footing. The petitioner has been kept out for joining the post and it has been 6 years and there is difficulty of survival for the petitioner. Hence the matter be listed earliest for hearing on urgent basis. The case is listed on the consolidated list.	No Urgency
7.	Raj Nandan Prasad 9934762599	Ajay Kumar	C. Misc. 1505/2018	Order dated 02.08.2018 passed by Id. ADJ, Samastipur in T.S No.124/1993 in under challenge in the Civil Misc.1505/2018. The court below has rejected the prayer for amendment of plaint, which is essential for resolving the main issue without affecting the nature of suit, in complete defiance of several judicial pronouncement of Apex Court. The court below is	No Urgency

				<p>likely to proceed on the basis of an amendment plaint in absence of any order by the Hon'ble court in the present Civil Misc. Petition, which would cause grave prejudice to the petitioner.</p> <p>The court below has fixed the next date of hearing on 16.04.2022 even though it has been brought to the notice of the court below that considering the hardship caused due to the pandemic crisis faced by the petitioner resulting into death of his mother. It is therefore prayed that in the interest of justice the present petition may kindly be heard on any date.</p>	
8.	Ashutosh Kuamr Jha	Jagdish sah	cWJC No. 31295/2018	That the petitioner retained on 31.03.2009 on the post of head clerk in Nagar Parisad Madhubani. But till date nothing has been paid to the petitioner hence the matter is urgent.	No Urgency
9.	Sumeet Kumar Singh 829299999	Bipin Kumar	Civil Review no. 314/2019 in MJC No. 4550/2018 (arising out of CWJC No. 5139/2018)	That the present review application is being filed of the order dated 8.05.2018 passed b) the Hon'ble Mr. Justice Mohit Kumar Shah in Miscellaneous Jurisdiction Case No. 4550 of 2018 in C.W.J.C. No. 5139/2018. The petitioner selection was cancelled from the post of constable by superintendent of police vide Memo No. 1332 dated 28.11.2012. The writ was allowed by the Hon'ble Mr. Justice Mohit Kumar Shah vide order dated 06.04.2018 passed in C.W.J.C. No. 5139/2018 as the petitioner's case was covered by the order dated 03.01.2018 passed in C.W.J.C. No. 18337 of	No Urgency

				<p>2016 and thereafter, the counter was filed in which it was stated by the present Superintendent of Police that the petitioner was terminated as he was on probation and the writ was allowed as stated in the order dated 03.01.2018 in C.W.J.C. No. 18337 / 2016 that the termination cannot be done without following the due process of law and therefore, it was ordered for reinstatement of the constable and thereafter the proceeding was to be initiated in terms of the CCA Rules, 2005 but, unfortunately, nothing was being done and the present Superintendent of Police has already given the finding as to what has been done by the earlier SP in the year of 2015. The present review application is being filed in M.J.C. No. 4550/2018 in order to assist the Hon'ble Court as because of the fact that the petitioner could not bring the said fact before this Hon'ble Court while pressing M.J.C. No. 4550/2018 and due to which the petitioner is facing irreparable and huge loss. Hence the matter be Listed earliest for hearing.</p>	
10.	Anshuman 9835209578	C. Misc. No. 395/2019	Haredra Kumar	<p>This case was filed in this hon'ble court against the order dated 02.02.2019 passed by the learned sub-Judge III, Patna in title partition suit no. 330/2010 through which the learned Sub-Judge III, Danapur, Patna admitted two manufactured documents by self verification against the</p>	No Urgency

				<p>concept of document verification by reading section 73 with section 45 or 47 of the Indian Evidence Act. Not only this in passing the order Rulings of Hon'ble Apex court passed in different case regarding document verification by reading section 73 with section 45 or 47 of the Indian Evidence Act. was also ignored. Now Title partition suit no. 330/2010 has been put on final argument in the court of learned Sub-judge VI, Danapur, Patna after transfer from Learned Sub-Judge III, Danapur, Patna. This mentioning is with prayer for either listing & Consequentially hearing C.Misc case no. 395/2019 for it's disposal on Merit or for Staying further proceedings of Title partition suit no. 330/2010 which is going on in the court of learned Sub-Judge VI, Danapur, Patna.</p>	
11.	Ashuthosh Kumar Jha	Md. Tahir	CWJC No. 9043/2019	<p>That the petitioner retired on 29.02.2016 on the post of..... karmchari in Nagar parisad Madhubani. But till the date nothing has been paid to the petitioner hence, the matter is urgent.</p>	No Urgency
12.	Rajesh Kumar	Petitioners	CWJC No. 17211/2019	<p>Petitioners worked uninterruptedly for last. 23 years. They were directed to be regularised in class IV grade, under court orders. Instead the management appointed them afresh in 2017, wiping out the entire benefits of post services, for which they are entitled. The case is covered by a constitution bench decision of Hon'ble</p>	No Urgency

				supreme court reported in AIR 1990 SC 1607 (Direct recruits Case). All petitioners are to retire. In fact one of petitioner has died and the family is not getting any pension. Hence urgency.	
13.	Ashutosh Kumar Jha	Ramashish Panjiyar	CWJC No. 22156/2018	That the petitioner retired on 30.04.2011 from the post of Tax Daroga In the Nagar Parisad Madhubani. But till date nothing has been paid to the petitioner. Hence the matter is urgent.	No Urgency
14.	Sanjay Singh Thakur 9934002122	CWJC No. 4953/2020	Canara Bank Through its Senior Manager and others	Petitioner bank had given loan of Rs. 67,00,000 (sixty seven lakh) to respondent in 2002. Respondents account turned NPA dated 26/06/2017. Petitioner bank sent demand notice of around Rs. 71, 00, 000 (seventy one lakh). Petitioner bank through procedure established by law took symbolic possession of immovable property situated at Arrah, District -Bhojpur, against which security interest was created. Petitioner bank duly issued e-auction sale notice on 14/06/2018 and e-auction sale notice was affixed on the secured asset/son the same day. Further, the sale notice was duly published in two leading news papers (one in English language and another in Hindi). However, DRAT, Allahabad has set aside sale notice dated 14/06/2018 and the auction sale dated 25/07/2018 and also directed the petitioner bank to return the sale price to respondent abruptly halting the recovery of public money.	To be Listed
15.	Arbind Kumar singh	Param hans Singh	Second Appeal no. 93/2016	This appeal has been filed on 14.12.2015 but till date	No Urgency

	9955644838			<p>neither the present appeal has been admitted nor listed under heading for hearing u/o 41 Rule 11 CPC. Whereas a specific order has been passed on 19.01.2017 by this Honble court to list the present Appeal U/o 41 Rule 11 CPC. Respondent (Decree holder) has already filed an execution proceeding vide execution case no. 06/2016 for executing the operation of judgment. The judgment and Decree is under challenged vide the present appeal despite of that the Id. SUB JUDGE IX Gopalganj has been pleased to hear the EXECUTION case on day to day basis and adamant to conclude the case in running month i. E. April and hand over the possession of the land in question to Decree holder. Therefore, prayed that may kindly heard this case on priority basis otherwise appellant has to face irreparable loss.</p>	
16.	Brij Nandan Prasad 983524650	Surendra Kumar	CWJC No. 2191/2017	The matter relates to the presentation of the petition as the junior to the ignoring the petitioner.	No Urgency
17.	Arun Kumar Jha 9835431516	Lalbir Mishra	CWJC No. 1895/2015	"This mentioning slip is being filed at the instance of Respondent No.9 who is a Principal of J.M. Inter College, Supaul, keeping in view of the facts that the petitioner had already died on 20.7.2017 and even her husband died on 18.9.2020. Apart from that order passed by this Hon'ble Court has already been carried out. So, now this case has become infructuous. However, during pendency of this writ application grant in	To be Listed

				aid has not been paid to the College since 2012 by the State as such all teachers and staffs are facing starvation.	
18.	Sachida Nand Singh 9835605898	Gobind Kumar singh	CWJC No. 20180/2013	This case is of 2013 but till date it could not be heard ever for a day by the Hon'ble court. It relates to dismissal of the petitioner from discourse. This case was listed the then Hon'ble Mr. Justice P. Singh but due to illness of Sr. Counsel Mr. R. N. after 2 weeks retiring its position but thereafter this case could be listed heart. In the feets circumstances prayer in for listing this case before an appropriate bench.	No Urgency
19.	Ashutosh Kumar jha	Anisul Rahman	CWJC No. 9114/2019	That the petitioner retired on 31.05.2016 on the post of safai karmachari in Nagar Parisad Madhubani. But till date nothing has been paid to the petitioner. Hence the matter is urgent.	No Urgency
20.	Preeti 9934964308	Bipin Kumar Singh	C. Misc No. 1341/2019	That the petitioner is an old man who whose application dated under Order 41 Rule 27 read with 151 CPC has been rejected ,by the court of -Id. A.D.J. VIII, Begusarai in Title Appeal No. 40/2007. That the case in the lower court is going at its normal pace and petitioner is unable to produce additional evidence in the interest of justice. That the present case was filed on 27. 08.2019 and has never been listed.	No Urgency
21.	Raghav Prasad	Supriya	CWJC No. 17906/2016	It's an old matter (Extention of her service as a Mahila Supervisor) pending since 6 long years. The petitioner is lady, similar writ has been decided, CWJC 7284/16 vide order dated	No Urgency

				22.11.2018 passed by Hon'ble Mr. Justice Shivaji Pandey for the present the order dated contained in memo no. 707/15.07.15 and 16.07.15 is quashed and the matter is remanded back and the collector, Siwan, who will look into the matter and take a decision in accordance with law. So CWJC No. 17906/16 may kindly be listed.	
22.	Rohit Kumar 9973341419	Randhir Kumar	MA (DB) 625/2019	Aforesaid M.A. is related to the matrimonial dispute. On 18.11.2019 order to let this matter be listed after four weeks under appropriate heading. So interest of justice it should be required to heard as early as possible.	No Urgency
23.	Rajeev Ranjan 9631693394	Shobha Devi	MA 701/2019	In the above noted case, the learned court below has directed to insurance company (appellant) to pay Rs. 18,81,1667/- to the opposite parties respondents but till date. Appellant has not been paid any amount. It is stated and submitted that opposite party is a widow woman who is living with her two minor children and no one member of earning member and they are (respondents / opposite parties) are suffering from economic crisis. Therefore above noted case may kindly be heard on priority basis.	No Urgency
24.	Ashutosh Kumar Jha	Sant Kumar Pandey	CWJC No. 8722/2019	That the petitioner retired on 30.4.2011 from the post of peon in Nagar Parisad Madhubani. But till date nothing has been paid to the petitioner. Hence the matter is urgent.	No Urgency
25.	Ashutosh Kumar Jha	Ganesh Mishra	CWJC No. 98/2021	That the petitioner for promotion with all the consequential benefits to the post of live stock	May be mentioned before the respective

				assistant, live stock supervisor and live stock inspector W.e.f. Petitioner have been given promotional benefits. Hence the matter is urgent.	Bench only where the matter is listed
26.	Ramesh Kumar Agrawal 9431025341	Harinagar Sugar Mills Ltd. and ano.	CWJC No. 10899/2012	This case was transferred to the Hon'ble Supreme Court by order dated 03.12.2013 passed in Transfer Petition (C) No. 903 of 2012 and other cases and lastly the same have been re-transferred by the Hon'ble Supreme Court to this Hon'ble High Court by order dated 03.09.2014 (Annexure-1) passed in T.C. (C) No. 2/2014 (Harinagar Sugar Mills Ltd.) and other cases but the same has not been re-listed till today before this Hon'ble High Court whereas six other case-; bearing CWJC No. 10220 of 2012, CWJC No. 10221 Q of 2012, CWJC No. 10882 of 2012, CWJC No. 10960 of 2012, CWJC No. 1098 of 2012, CWJC No. 11126 of 2012, which were also re-transferred by the Hon'ble Supreme Court to this Hon'ble High Court by the same order dated 03.09.2014 have been re-listed before this Hon'ble Court and the same has been disposed off by order dated 25.11.2021 (Annexure-2). In view of this, aforesaid case may also be ordered for listing before this Hon'ble Court on 18.04.2022	Office to verify
27.	Ashutosh Kumar Jha	Vijay Ram	CWJC No. 14939/2018	That the petition is for regularizing the service of the petitioner on the post of sweeper at main branch state bank of India. Hence the matter is urgent.	No Urgency

28.	Rupak Kumar	Girja Devi	CWJC No. 13665/2018	This writ application is filed for regularisation of the petitioner on Class IV post in Cabinet Secretariat Department, Government of Bihar, Patna and 3 persons junior to the petitioner namely Vijay Bahadur Singh, Shiv Kumar Sahni and Ram Vinod have been appointed on regularization on Class IV post whereas the case of the petitioner is not being considered despite availability of sanctioned vacant post on Class IV post as information sought under Right to Information Act.	No Urgency
29.	Ashutosh Kumar Jha	Raushan Mandal	CWJC No. 14622/2018	That the petitioner's father employee of Nagar Parisad Madhubani on the post of safai karmchari . But unfortunately died on 11.06.2004. The petitioner has time to time approached on compassionate appointment.	No Urgency
30.	Ashutosh Kumar Jha	Shakuntala Devi	CWJC No. 3679/2018	Wilful the petitioners, husband died on 19.03.2006. The husband of the petitioners was employee of state bank of India and posted as part time sweeper on 22.09.1979 in main Branch, Madhubani and extent to full time service on 10.01.2006. Hence the matter is urgent.	No Urgency
31.	Md. Harun Quareshi 9304838589	Md. Rizwan	CWJC No. 12641/2019	Aforesaid case has been filed for appointment chaukidar on compassionate ground in place of his mother who give her on sant for appointment of her. So many Judgement covered for appointment of this Hon'ble court.	No Urgency
32.	Sanjay Kumar Jha	Rupesh Ranjan	CWJC N. 21201/2021	The aforesaid case may kindly listed alongwith	May be mentioned

	9470084609			<p>CWJC No. 16214/2019 pending before Hon'ble Mr. Justice P.B. Bajanthri as the aforesaid case is in similar nature to the CWJC No. 16214/2019 and analogues Cases. (The matter is that petitioner has approached this Hon'ble court apprehending his termination on the ground of non-holding of training examination after his all efforts.</p>	before the respective Bench only where the matter is listed
33.	Brisketu Sharan Pandey 9430887359	Kameshwar Prasad Singh	CWJC No. 18414/2017	<p>The Petitioner despite having moved before the authorities the petitioner is not being issued rent receipt in his favour. The petitioner has been held entitled for issuance of such receipts by the Respondent No 5 himself vide order dated 13.07.2016, yet the Petitioner has been deprived from the issuance of rent receipts for no good reason known to the Petitioner. The petitioner needs rent receipts for selling out the land for sustaining his expenses and livelihood. The case may be listed out of turn.</p>	No Urgency
34.	Abhishek Kumar 9439474285	Krishana Kumar and others	LPA No. 128/2022	<p>The letter patent appeal is preferred against the order dated 23.02.2022 in CWJC No.10235 of 2021, wherein the transfer order dated 01.04.2021 has been set aside ignoring the fact that the said transfer order has already taken effect. The transfer was set aside without hearing the petitioners and also ignoring the fact that the transfer order dated 01.04.2021 was issued in compliance of the orders of a co-ordinate bench of this Hon'ble Court. Since the matter relates to</p>	Office to verify and to be listed in usual course

				transfer, it may be listed out of turn.	
35.	Dhananjay Kumar 6201606428	Purushottam Kumar	MJC No. 4252/2019	This contempt petition filled on 01-10-2019 but never been listed before court. The petitioner was declared successful for being appointed on the post of constable. Hon'ble court directed to consider their case for appointment vide CWJC 126 of 2013. However, the state Govt did not consider their case.	No Urgency
36.	Chitranjan Sinha 9430253739	Prince and others	CWJC No. 6259/2019	The present writ application is a Tied-up matter of Hon'ble Mr. Justice Madhuresh Prasad. The case was heard continuously on 24.03.2021, 25.03.2021 and 26.03.2021. The parties were directed to obtain instruction as to how many of the petitioners figure at such a position in merit panel of Clerk in the Civil Courts of Bihar so as to claim appointment against the 273 posts which remained vacant due to non- joining vide order dated 26.03.2021 and the matter was directed to be listed on 07.04.2021 at 12.30 P.M. The respondents have filed their counter affidavit according to which 12 out of 16 petitioners are likely to be selected. The writ petition is covered by the judgment and order dated passed in L.P.A. No. 1361 of 2018 in which the question of law was decided in favour of the candidates but relief was not given to them due to the reason that the subsequent selection process had been concluded. As per the counter affidavit,	Office to verify and comply the judicial order

				subsequent selection process is likely to commence soon. Therefore, the matter may kindly be directed to be listed before the vacancies are advertised.	
37.	Chandra Bhushan Tiwary 7739088001	VishunDeo Prasad	CWJC No. 5756/2020	Prayer of petitioner is to direct the respondents to remove the encroachment made by made by private respondent. Due to encroachment the petitioner is in great problem.	No Urgency
38.	Binay kant Mani Tripathi 99340684158	Jitendra Kumar Mishra and ors.	CWJC No. 19290/2021	The aforesaid writ application has been filed commanding the respondents to dispose of representation dated 08.02.2021 received in the office of the Collector of District-Bhojpur-cum-Survey Superintendent, Bhojpur at Ara (respondent No.3) filed against wrong entry in survey khatiyani in the year 1968-1969 in respect of Khatiyani Raiyats (Petitioners} in the name of State of Bihar without any notice to petitioners and also for removing the wrong, entry and for cancelling the settlement/allotment of all persons including respondents No.6 to 8. The aforesaid case may be heard on priority basis as the petitioners are facing difficulties in agriculture purpose by the respondent No.6 to 8 and other allot tees.	May be mentioned before the respective Bench only where the matter is listed
39.	Sachidand Singh 9835605898	Rita Devi	CWJC No. 8392/2017	Earlier petitioner was appointed as anganwari sewika later she was removed from service upon his application of Respondent no. 7. A case was also instituted against this petitioner and CDPO concerned. The said case	No Urgency

				has been ended in which was basis of removal of petitioner from the service. Now the distt. Programme officer concerned has directed the CDPO start selection of new Anganbari sewika and as such this writ petition will be infrutuous. Hence present petition for urgent posting of the case.	
40.	Kameshwar Singh 9304042572	Surendra Sahani	CWJC No. 49995/2020	That the petitioners promotion and increment pending. Due to dispencary authority order pass after department proceeding. case filed not take any time.	No Urgency
41.	Prashant Sinha 9334142016	Binod Prasad	CWJC No. 3928/2018	This matter relates to filling of 69 posts under the SC category in the Bihar School Examination Board (Senior Secondary) despite the direction of the Commission for the SC/ST the Govt. is not filling up the posts while the petitioner is applicant for the post and he remained deprived from selection for all these years.	No Urgency
42.	Ankit Katriar 9955995580	Syed Nabi Karim	MJC No. 486/2022	The matter may be listed so that the MJC No. 589 of 2019 which was dismissed for default may be restored to its original file and the restored MJC finds a place in the cause list as per its seniority.	To be Listed for restoration
43.	Rajeev Kumar Singh 9431022601	Puja Kumari	CWJC No. 23226/2018	The petitioner have been declared successful in PT and MAIN examination which has been hold for the post of sub-inspector of police in pursuance of Advt. No. 01/2017 but they have been declared unfit in physical evalution, especially in height and that to against the provision of the Bihar Reservation of vacancies	No Urgency

				in post and..... (SC , ST and other backward classes) Act, 1991 and list subsequent amended provision. Therefore the matter may be heard out of turn.	
44.	Rajeev Kumar Singh 9431022601	Shashi Bhushan Singh	CWJC No. 20981/2014	Petitioner wants to withdraw this case.	To be Listed for withdrawal
45.	Rajeev Kumar Singh 9431022601	Mahendra Kumar and ors	CWJC No. 12319/2019	Matter relate dismissal from the post of teacher. Till date it has not been listed and heard.	No Urgency
46.	Rajeev Kumar Singh 9431022601	Ranjendra Singh and ors	LPA No. 226/2014	Appellant want disposal of his appeal in the list and order dated 30.08.2018 passed in CWJC No. 6368/2012.	No Urgency
47.	Mr. Dhananjay Kumar 6201606428	Rana Santosh Kumar Singh	CWJC No. 20212/2018	The petition was filed on 18-Sep-2018 .But It has not been listed even once. The petitioner is seeking appointment on compassionate ground .His father was the sole earning member of his family .He filled representation before authorities to consider on his application for compassionate appointment .But respondent authorities did not take any decision on his application. Petitioner is seeking mandamus commanding respondents to take decision on his application within a time frame. I would pray your Lordships to kindly hear the petition at the earliest.	No Urgency
CRIMINAL MATTERS					
48.	Ajay Mukherjee 9431462953	Brajesh Singh @ Chunni Singh	Cr. Appeal No. 404/2020 (D.B)	The above noted case called for L.C.R. which has been received on 24.12.2020. But till now not listed before Hon'ble appropriate bench. The matter is very urgent. Therefore this case may kindly list before	To be Listed subject to the availability of digitized record

				appropriate bench and may kindly heard early as possible on bail.	
49.	Prafull Chandra Thakur 9431291117	Bijay Yadav @ Bijo Yadav	Cr. Appl. 47/2016	I.A. No. 04/2020 is pending for disposal wife of the appellant is seriously ill, may be heard on priority basis.	To be Listed subject to the availability of digitized record
50.	Prafull Chandra Thakur 9431291117	Bablu Yadav and Ors.	I.A. No. 07/2022 Cr. Appl. No. 1091/2016 (D.B)	In this case, I.A. is pending for disposal, may be heard on priority basis. Appellant is suffering from several chronic disease.	To be Listed subject to the availability of digitized record
51.	Mritunjay Pd. Singh 9934427432	Ram Ashish Sharma	Cr. Appl. No. 3724/2018 (S.J)	This application is for quashing the order taking cognizance under SC/ST Act and another Act. The case was lodged due to land dispute to put pressure upon the petitioner. Petitioner no. 1 is old person aged about 78 years suffering from old age ailments. Hence this case may be heard out of turn.	No Urgency
52.	Mritunjay Pd. Singh 9934427432	Ajit Kumar Pathak another	Cr. Misc. No. 11003/2016 (quashing)	This application for quashing the order dated 25.11.2015 by which discharge petition filed by the petitioners u/s 227 cr. P.C. was rejected in connection with Munger Sadar SC/ST P.S. case no. 53/12. It is an old matter and this case may kindly be heard out of turn because petitioner are facing trial without any fault.	No Urgency
53.	Umesh Prasad 9431442902	Mantu Kumar @ Mantu Mantu Mahto	Cr. Appl. (D.B) No. 229/2021	In the above said case, the L.C.R HAS BEEN CALLED FOR BY THIS Hon'ble Court and the same was received on 31.08.2021 but till today the case has not listed therefore the aforesaid case May kindly be listed before appropriate bench.	To be Listed subject to the availability of digitized record
54.	Sumeet Kumar Singh 8292999999	Janardhan Sharma	Cr. Misc. (Token) No. 20295 of 2022,	In the present case the petitioner has filed provisional bail in connection with Ara	Office to verify and to be listed for provisional

				Nawada P.S Case No. 326 of 2021, registered for the offences under Sections _5 (1-b) a, 26, 35 of Arms Act, pending in the court of Chief Judicial Magistrate, Bhojpur at Ara. The Tilak of petitioner is scheduled on 23.04.2022 and the date fixed for marriage is scheduled on 29.04.2022. Hence the matter is listed earliest for hearing.	bail once case no is generated
55.	Manisha Prakash 9301007434	Asha Devi @ Smt. Asha Devi and Anr.	Cr. Misc. No. 20074/2019	This is a quashing application. Petitioners being landlady have been made accused for offences u/s 420,406,467 of IPC and other minor sections where their petition for discharge has been rejected by the court below, against that order, they moved for quashing of order of discharge, the case is pending since 2019 and it has never been listed for admission. The court below has granted last adjournment and fixed the case for framing of charge on 28.04.2022. Considering its urgency, the case is directed to place for admission before appropriate bench as soon as possible before 20.04.2022.	No Urgency
56.	Rajiv Ranjan 8409891020	Ripu Sudan Rai	I.A. No. 02/2021 (Arising out of criminal appl. (D.B) No. 1322/2019	The aforementioned I.A was mentioned twice earlier and the same has been accepted by your lordships. The matter relates to the bench of Hon'ble Mr. Justice Ashwani Kumar Singh and Hon'ble Mr. Justice Anil Kumar Sinha. More than one year has elapsed since acceptance of the mentioning. Kindly treat the same as most urgent.	To be Listed subject to the availability of digitized record, as and when the Special Bench is available
57.	Brij Nandan Prasad	Rajesh Kr. Yadav @	Cr. Appl. (D.B) No. 620/2015	In the aforementioned appeal, the appellant has	To be Listed subject to the

	9835246500	Rajesh	I.A. No. 04/20	been in custody since 30.06.2015 , appellant has filed I.A. No. 04/20 for bail	availability of digitized record
58.	Devendra kumar Pandey 9430002797	Subhash Singh	Cr. Appl. No. 521/2016(D.B)	It is prayed above noted appeal I.A. has been filed for bail ... 2019. But up to now it has not been listed kindly list the above appeal for hearing of I.A. for bail.	To be Listed subject to the availability of digitized record
59.	Tarun Prasad Mandal 9431096918	Md. Islam @ Md. Islam Ansari	I.A. No. 3332/2018 IN Cr. Appl. NO. 599/2017 (D.B)	In the aforesaid case, the appellant has filed I.A. No. 3332/2018 for bail and appellant is in custody since 02.04.2014 Kindly list and heard this aforesaid case.	To be Listed subject to the availability of digitized record
60.	Md. Javed Jafar Khan 9939921433	Saurabh Kumar and Anr.	Cr. Misc. NO. 64675/2021	Petitioner made an accused in P.S. CASE NO. 63/2021 registered under sections 30(a) of the excise Act. then of the petitioner no. 1 suffering from several disease. It is going on and regular check up. He is in custody since 09.09.2021. hence this case may be heard out of turn basis.	May be mentioned before the respective Bench only where the matter is listed
61.	Mrityunjay Kr. Tiwary 6206741321	Jitendra Mishra	Cr. Rev. No. 1108/2019	ADJ, Saran (Family Court) has passed Ex-parte order against the petitioner whereas to the petitioner appeared by filing Vakalatnama and reply in the court below. A certificate case has been initiated against the petitioner and NBW has been issued, a order of auction of his house has also been ... the certificate officer. The petitioner is husband and his wife has filed more than six cases against him and his family.	No Urgency
62.	Madhumay Madhup	Sachidanand Singh	Cr. Misc. 12151 of 2022	That the petitioner is feeble as he suffers from inguinal hernia, besides he had a major accident which got him osteopathic surgery at Paras Hospital.	May be mentioned before the respective Bench only where the

	9709380197			Moreover, his son's wedding scheduled to be held on 22 nd April, 2022 at Asansol, West Bengal.	matter is listed
63.	Mr. Hansraj 9431049900	Vinod Kumar@Bilochan Kumar@ Vinod Kumar Bilochan & Anr.	I.A. No. 2/2022 in Cr. App(SJ) No. 2379/2018	I.A. for grant of bail till the pendency of Cr. App. (SJ) No.2379/2018. Appellant has completed half of the sentence. It may kindly be listed and heard by your lordships.	To be Listed subject to the availability of digitized record
64.	Ramchandra Sohni 9097978079	Krishna Rai	Cr. App (DB) 1171/2019	Exactly similarly situated co-convict namely Anil Rai@ Anil Roy has been granted bail vide Cr. App(DB) No. 1152/2019 by Hon'ble Mr Justice Ashwani Kumar Singh & Hon'ble Mr. Justice Anjani Kumar Sharan on 19.10.2022 arising out of same order and judgment.	To be Listed subject to the availability of digitized record
65.	Manisha Prakash 7301007434	Prabhash Kumar and Ors	Cr. Misc 22716/2019 (Quashing)	This is a quashing application. Petitioners being builders have been made accused for offences U/S 420,406,467 of IPC and other minor sections where their petition for discharge has been rejected by the court below, against that order, they moved for quashing of order of discharge, the case is pending since 2019 and it has never been listed for admission. The court below has granted last adjournment and fixed the case for framing of charge on 28.04.2022. Considering its urgency, the case is directed to place for admission before appropriate bench as soon as possible before 20.04.2022.	No Urgency
66.	Rajeev Nayan 9430830543	Sarvesh Kumar@ Pravesh Kumar & others	Cr. Misc. no. EC BRHC01- 28357-2022 (A. Bail Matter)	That the afore mentioned case is being filed for the grant of anticipatory bail to the petitioners and same is being filed on 05.04.22 and later on after removing defect same was	Office to verify

				filed on 07.4.2022 but the case is pending for acceptance. Petitioners are having reasonable apprehension of being arrested and remanded to jail custody; hence the stamp reporting of the case may kindly be directed to be done as soon as possible.	
67.	Madhu Prasun 9835077068	Sriram Transport Finance Company Ltd.	Token No. EC-BRHC01- 70850-2021	In the aforesaid case, which has been filed as Criminal Writ Application, defects were raised on 29.11.2021, which was cured on 11.03.2022 but till date the aforesaid case is not approved and Token No./ Filing No. has not been generated.	Office to verify